



## **The Jammu and Kashmir Jan Vishwas (Amendment of Provisions) Act, 2026**

Act No. 4 of 2026

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**THE  
JAMMU AND KASHMIR OFFICIAL GAZETTE**

Vol. 138] Jammu, Tue., the 31st March, 2026/10th Chai., 1948. [No. 1-12

**PART III**

**Laws, Regulations and Rules passed thereunder.**

GOVERNMENT OF JAMMU AND KASHMIR  
CIVIL SECRETARIAT—DEPARTMENT OF LAW,  
JUSTICE AND PRLIAMENTARY AFFAIRS  
(LEGISLATION SECTION), JAMMU/SRINAGAR.

Jammu, the 31<sup>st</sup> March, 2026.

The following Act as passed by the Jammu and Kashmir Legislative Assembly received the assent of the Lieutenant Governor on 31<sup>st</sup> March, 2026 and is hereby published for general information :—

**THE JAMMU AND KASHMIR JAN VISHWAS (AMENDMENT  
OF PROVISIONS) ACT, 2026  
(Act No. IV of 2026)**

[31<sup>st</sup> March, 2026]

An Act to amend certain enactments of the Union Territory of the Jammu and Kashmir, for decriminalising and rationalizing offences to

further enhance trust-based governance for ease of living and doing business.

Be it enacted by the Legislature in the Seventy-seventh Year of the Republic of India as follows :—

1. **Short title and commencement.**—(1) This Act may be called the Jammu and Kashmir Jan Vishwas (Amendment of Provisions) Act, 2026.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. **Amendment of certain enactments.**—The provisions stated in column (5) of the enactments mentioned in column (4) of the Schedule appended are hereby amended to the extent and in the manner mentioned in column (6) thereof.

3. **Repeal and Savings.**—(1) The Jammu and Kashmir Jan Vishwas (Amendment of Provisions) Ordinance, 2025 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the said ordinance shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the Acts, as amended by this Act.

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**THE SCHEDULE**  
(See section 2)

<b>S. No.</b>	<b>Year</b>	<b>Act No.</b>	<b>Title</b>	<b>Section</b>	<b>Amendments</b>
<b>1</b>	<b>2</b>	<b>3</b>	<b>4</b>	<b>5</b>	<b>6</b>
<b>1</b>	<b>2000</b>	<b>XX</b>	<b>The Jammu and Kashmir Municipal Act, 2000</b>	<p><b>152. Penalty for selling sub-standard food or drinks</b></p> <p><b>153. Soliciting alms.</b></p> <p><b>221. Regulation of felling of trees within municipal limits.</b></p>	<p><b>In section 152,</b> for the words, “shall be punishable with fine which may extend to two thousand rupees” the words, “shall be punishable with fine which shall not be less than fifty thousand rupees” shall be substituted.</p> <p><b>Omission of section 153.</b>—Section 153 shall be omitted. (the Jammu and Kashmir Prevention of Beggary Act, 1960 has been struck down by HHC in Suhail Rashid Bhat vs State Of Jammu &amp; Kashmir And Others on 25 October, 2019</p> <p><b>In section 221, in sub-section (3),</b> in clause (i), for the words, “shall be punishable with imprisonment which may extend to three months or with fine which may extend to one thousand rupees, or with both”, the words, “shall be punishable with fine which shall not be less than five thousand rupees, which may</p>

					extend to fifteen thousand rupees”, shall be substituted.
2	2010	XX	The Jammu and Kashmir Municipal Ombudsman Act, 2010	17. Penalty for malafide complaint.	In section 17, for the words, “shall be punishable with imprisonment which may extend to one year or fine which may extend to twenty thousand rupees or both”, the words, “shall be punishable with fine not less than fifty thousand rupees, but may extend to one lakh rupees”, shall be substituted.
3	1970	XIX	The Jammu and Kashmir Development Act, 1970	22-AV. Penalty for Obstruction of Entry of an Authorized Person.  22-AW. Penalty for	In section 22AV,- for the words, “be punished with imprisonment for a term which may extend to six months, or with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees” the words, “ be punished with fine not less than twenty five thousand rupees, which may extend to fifty thousand rupees” shall be substituted.  In section 22AW,- for the words, “be

				<p><b>Obstruction or Molestation of any Person with whom the Corporation has entered into Contract.</b></p> <p><b>22-AX. Penalty for Removal of any Mark.</b></p> <p><b>24. Penalties.</b></p>	<p>punished with imprisonment for a term which may extend to three months, or with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees” the words, “be punished with fine not less than ten thousand rupees, which may extend to twenty thousand rupees” shall be substituted.</p> <p><b>In section 22AX,</b>– for the words, “be punished with imprisonment for a term which may extend to three months, or with fine, which shall not be less than five thousand rupees, but may extend to ten thousand rupees” the words, “be punished with fine not less than ten thousand rupees, which may extend to twenty thousand rupees” shall be substituted.</p> <p><b>In section 24, in sub-section (3),</b>-- for the words, “shall be punishable with imprisonment for a</p>
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					term which may extend to six months, or with fine which may extend to one thousand rupees, or with both”, the words, “shall be punishable with fine not less than twenty five thousand rupees, which may extend to fifty thousand rupees”, shall be substituted.
4	1963	XX	<b>The Jammu and Kashmir State Town Planning Act, 1963</b>	<b>12. Penalties.</b>	<b>In section 12,--</b> for the words, “One thousand rupees” and “ fifty rupees” , the words, “ five thousand rupees”, and “five hundred rupees” shall respectively be substituted.
5	2007	XII	<b>The Jammu and Kashmir Non-Bio-degradable Material (Management, Handling and Disposal) Act, 2007</b>	<b>10. Penalties</b>	<b>In section 10.—</b> <b>i. In sub-section (1),</b> for the words, “ shall be punishable with imprisonment for a term which may extend to one month or with fine which may extend to Rs. 50,000/- or with both”, the words, “shall be punishable with fine which may extend to five lakh rupees, but shall not be less than five thousand rupees”. <b>ii. In sub-section (2),</b> for the words, “ shall be punishable

				<p><b>12. Offences to be tried summarily.</b></p>	<p>for the second or subsequent offence for a term of imprisonment which may extend up to two months and shall also be liable to fine which may not less than Rs. 10,000/” the words, “shall be punishable for the second or subsequent offence with fine which may extend to ten lakh rupees, but shall be less than ten thousand rupees” shall be substituted.</p> <p><b>For section 12, substitute the following.</b></p> <p><b>“12. Adjudicating Officer.</b></p> <p>1. The Government, for the purposes of determining the penalties under section 10 shall appoint an officer not below the rank of Additional Secretary to the Government, to be the Adjudicating Officer, to hold an inquiry and to impose the penalty in the manner, as may be prescribed;</p>
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					<p>2. The Adjudicating Officer may summon and enforce the attendance of any person acquainted with the facts and circumstances of the case to give evidence or to produce any document, which in the opinion of the adjudicating officer, may be useful for or relevant to the subject matter of the inquiry and if, on such inquiry, he is satisfied that the person concerned has contravened the provisions of this Act, he may determine such penalty as he thinks fit under the provisions of section 10, as the case may be :</p> <p>Provided that no such penalty shall be imposed without giving the person concerned a reasonable opportunity of being heard.</p> <p><b>12-A. Appeal.</b></p> <p>1. If any person is aggrieved by the order passed by the Adjudicating</p>
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					<p>officer, he may prefer an appeal to the Administrative Secretary, Department of Forest, Ecology and Environment.</p> <p>2. Every appeal shall be filed within sixty days from the date on which the copy of the order made by the adjudicating officer is received by the aggrieved person.</p> <p>3. The Appellate Authority may, after giving the parties to the appeal an opportunity of being heard, pass such order as it thinks fit, confirming, modifying or setting aside the order appealed against.</p> <p>4. Where an appeal is preferred against any order of the Adjudicating Officer, it shall not be entertained by the Appellate Authority unless the person has deposited with the Authority ten percent of the amount of the</p>
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					penalty imposed by the Adjudicating Officer.”
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Sd/-  
(ASHISH GUPTA),  
Special Secretary to the Government,  
Department of Law, Justice and Parliamentary Affairs.